

**Central Administrative Tribunal
Principal Bench**

OA No.261/2020



New Delhi, this the 29th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Ms. Anju Sharma,
Aged about 40 years,
D/o Shri Mange Ram Sharma,
R/o WZ-1095, Street No. 10
Sadh Nagar, Palam Colony,
New Delhi.

...Applicant

(By Advocate : Shri Yashvardhan)

Versus

1. Union of India,
Through Secretary,
Ministry of Personnel,
Public Grievances and Pensions,
Department of Personnel and Training,
North Block, New Delhi.
2. Government of India,
Through the Regional Director (NR),
Staff Selection Commission,
Block No.12, Lodhi Road,
Lodhi Colony, New Delhi-110003.

...Respondents

(By Advocate : Ms. Anupama Bansal)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The Staff Selection Commission (SSC), 2nd respondent herein, issued a notification on 05.05.2018, proposing to conduct the Combined Graduation Level Examination. The process comprises of conducting of examination at three levels i.e. Tiers. The applicant was permitted to take examination in Tier-I and she is said to have qualified in it. At the stage of Tier-II, she was not permitted, on the ground that adequate proof of the date of birth was not available. She filed Writ Petition No.12656/2019 before the Hon'ble High Court of Delhi. However, she has withdrawn the same on 02.12.2019, with liberty to file the OA. Accordingly, the present OA is filed.

2. The prayer in the OA is to quash the result declared on 25.10.2019 for Tier-II examination and to direct the respondents to accommodate the applicant to appear in examination at a centre, which is connected with public transport. The applicant states that she is a physically handicapped candidate and she has been deprived of her opportunity to appear in the examination.



3. We heard Shri Yashvardhan, learned counsel for applicant and Ms. Anupama Bansal, learned counsel for respondents.

4. The applicant did participate in Tier-I examination. However, in the Tier-II examination held on 12.09.2018, she was not permitted, on the ground that adequate proof of date of birth was not available. Assuming that the reason, on account of which, the applicant was prevented from examination is not tenable, there is nothing, which the Tribunal can do, at this belated stage. Not only the examination at subsequent level was conducted, but the selection process may have reached finality.

5. We do not find any merit in the OA and the same is accordingly, dismissed.

There shall be no orders as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

'rk'